

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85992 of 2016

[Arising out of Order-in-Appeal No. SK/23/THII/2016 dated 15.01.2016 passed by the Commissioner of Central Excise, (Appeals), Mumbai-I.]

M/s Kisan Mouldings Limited

.... Appellant

"Tax Centre" K-Wing 3d Floor, Chandivali Road,
Off Saki Vihar Road Andheri (E), Mumbai – 400 072.

Versus

Commissioner of Central Excise, Thane-II

.... Respondent

3rd Floor, Navprabhat Chambers, Ranade Road,
Dadar (West) Mumbai – 400 028.

APPEARANCE:

Shri S.S. Gupta, Chartered Accountant for the Appellant

Shri A.K. Shrivastava, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85651/2026

Date of Hearing: 28.04.2026

Date of Decision: 28.04.2026

Per: S.K. MOHANTY

When the matter was called for hearing today, the Learned Advocate for the Appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L230221SV400004 dated 23.02.2021. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**